

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**

**IA No. 67/2003 in Petition No.113/2002**

**In the matter of**

Approval of transmission tariff for 400 kV Jamshedpur-Rourkela S/C Transmission System in Eastern Region for the period from 1.4.2001 to 31.3.2004.

**IA No. 68/2003 in Petition No.133/2002**

**And in the matter of**

Approval of Transmission Tariff for LILO of 400 kV D/C Bongaigaon-Malda at Purnea along with Purnea (new) sub-station in Eastern Region for the period 1.4.2001 to 31.3.2004

**IA No. 70/2003 in Petition No.135/2002**

**And in the matter**

Approval of tariff for LILO of Purnea – Dalkola 132 kV S/C Line and extension at Purnea sub-station in Eastern Region for the period up to 31.3.2004

**And in the matter of**

Power Grid Corporation of India Ltd.	....	<b>Petitioner</b>
<b>Vs</b>		
Bihar State Electricity Board & others	.....	<b>Respondents</b>

**IA No. 69/2003 in Petition No.120/2002**

**And in the matter of**

Approval of transmission tariff for 400 kV D/C Kolhapur-Mapusa Transmission Line and associated bays for the period 1.4.2001 to 31.3.2004 in Western Region

Power Grid Corporation of India Ltd.	.....	<b>Petitioner</b>
<b>Vs</b>		
Madhya Pradesh State Electricity Board & others	.....	<b>Respondents</b>

## **ORDER**

The petitioner has filed these IAs with the prayer for grant of time up to 30.11.2003 for furnishing the up to date audited cost data in the respective petitions.

2. The Commission in its order dated 17.2.2003 had directed the petitioner to file the up to date audited cost accounts by 10.8.2003 on affidavit. Subsequently, the petitioner, through a miscellaneous application submitted that CAG audit was under progress and was expected to be completed in September 2003. Thereafter accounts would be approved in the Annual General Meeting of the company. Therefore, the petitioner had prayed for time up to 31.10.2003 for filing the audited figures for the period up to 31.3.2003. The Commission in its order dated 29.8.2003, extended time up to 31.10.2003 for filing of cost data based on audited accounts.

3. The petitioner has again submitted that collection of cost data from the site offices is taking time. The petitioner has prayed for time up to 30.11.2003 for the purpose.

4. We are facing the fait accompli. Therefore, as prayed by the petitioner, we have extended time up to 30.11.2003 for furnishing audited cost data and also to file the revised petitions based on audited cost data.

5. The petitioner is directed to file the revised petition along with up to date audited cost data with advance copy to the respondents, who may file their replies by 21.12.2003 with advance copy to the petitioner. The petitioner may file rejoinder if any on or before the next date of hearing.

6. List these petitions on 10<sup>th</sup> February, 2004

**Sd/-  
(K.N. SINHA)  
MEMBER**

**Sd/-  
(ASHOK BASU)  
CHAIRMAN**

New Delhi dated 6<sup>th</sup> December 2003